

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI

Original Application No.08 of 2016
Original Application No.152 of 2016
Original Application No.198 of 2016

R. Ravimaran (Died) & Ors.

...Applicant

Versus

Union of India & Ors.

...Respondents

WITH

Meenava Thanthai

K.R. Selvaraj Kumar Meenavar Nala
Sangam

...Applicant

Versus

The Chief Secretary Government
of Tamil Nadu, Chennai & Ors.

...Respondents

WITH

Meenava Thanthai K.R. Selvaraj
Kumar Meenavar Nala Sangam

...Applicant

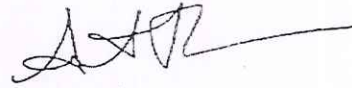
Versus

The Chief Secretary Government
of Tamil Nadu, Chennai & Ors.

....Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
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BEFORE THE NATIONAL GREEN TRIBUNAL,
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**COMPLIANCE REPORT FILED ON BEHALF OF THE FIFTH AND
SIXTH RESPONDENTS - TAMIL NADU POLLUTION CONTROL
BOARD**

I, M.Vijayalakshmi, D/o. K.R.Muthaiah, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely stated as follows:-

2. I submit that I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600032 and I am authorised to file this Compliance report on behalf of the fifth and sixth respondents, (TNPCB) and as such I am well acquainted with the facts of the case from the office records available in our office.

M. Vijayalakshmi 25/9/2014
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
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3. It is respectfully submitted that as per the order passed by the Hon'ble NGT dated 5.7.2022, was disposed of with the following directions:

" (i) The TANGEDCO is directed to carry on their activities strictly in accordance with law and complying with the conditions imposed in the Environmental Clearance and the Consent granted by the State Pollution Control Board.

(ii) The TANGEDCO is directed to replace the old ash slurry carrying pipes as undertaken by them within the time frame fixed and also take all necessary precautions of providing necessary sensor system to detect the leak immediately and also the mechanism by which production and pumping of ash slurry through the damaged pipeline can be stopped immediately, so that further pumping can be avoided so as to minimize the leak if at all if it happens in future.

(iii) The TANGEDCO is liable to pay the compensation already assessed by the State Pollution Control Board on various occasions for the violations noticed by them and also compensation directed to be paid by this Tribunal in other related connected matters viz., Original Application Nos.122 of 2021 (SZ) and 162 of 2021 (SZ) which were already disposed of this Tribunal by giving certain directions.

(iv) The TANGEDCO is also liable to pay environmental compensation which is likely to be assessed on the basis of the study to be conducted by the agency which is going to conduct study for remediation process, apart from the compensation already imposed by various proceedings of the Tamil Nadu Pollution Control Board and directed to be paid by this Tribunal.

(v) The State Pollution Control Board is directed to monitor the functioning of the NCPTS owned by the TANGEDCO periodically and if there is any violation found, then they are directed to take appropriate action against the TANGEDCO including prosecution and imposition of environmental compensation apart from other directions to be issued as contemplated under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

(vi) The State Pollution Control Board is also directed to take action against the TANGEDCO for operating the unit without obtaining renewal of Consent to Operate, including imposition of compensation and prosecution, apart from issuing directions as required to be issued under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

(vii) The Additional Chief Secretary, Environment through Director – Department of Environment is directed to take steps to identify the agency by issuing tender process for the preparation of DPR at the earliest and while calling for the tender, they are directed to include the Terms of Reference suggested by the Joint Expert Committee appointed by this Tribunal to be considered by the agency for preparation of DPR and after finalizing the agency, complete the remediation process to be conducted and after finalizing the remediation process, take steps to implement the same through TANGEDCO by providing necessary technical guidance, if any, required without delay. They are directed to expedite the process of finalizing the agency for preparation of DPR within a period of six months and completion of study within a period of nine months and thereafter, undertake to complete the remediation process at the earliest possible time through TANGEDCO.

(viii) The expenses for conducting the study through the agency to be identified for preparation of DPR and also the expenses for remediation has to be undertaken by the TANGEDCO.

(ix) On finalizing the study to be conducted by the agency in respect of remediation, the TANGEDCO is directed to undertake the remediation process and complete the same at the earliest possible time, as delay in implementation will result in further damage to the environment.

(x) After the preparation of DPR, the implementation of the recommendations and the nature of study to be conducted is directed to be monitored jointly by (i) a Senior Officer from the Central Pollution Control Board, Regional Office, Chennai and (ii) a Senior Officer from

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the Tamil Nadu Pollution Control Board so as to effectively implement the remediation process in a scientific manner. During the course of monitoring, if the above said committee feels that further study will have to be conducted then that also will have to be carried out by the TANGEDCO in co-ordination with the committee appointed by this Tribunal viz., the Additional Chief Secretary to Government – Department of Environment, Principal Secretary to Government - Department of Energy and Director – Department of Environment.

(xi) The TANGEDCO is directed to carry out the recommendations made by the Joint Expert Committee regarding creating green cover, including plantation of mangroves and other species suggested which are conducive to environment and that will not affect the riverine and coastal zone ecology.

(xii) On the basis of the study to be conducted, based on the DPR consultants identified and if further environmental compensation has been assessed by the agency, then the CPCB as well as the SPCB are directed to take further action in this regard for assessment of further environmental compensation for the damage caused to environment and take steps to recover the amount from the TANGEDCO strictly in accordance with law.

(xiii) The TANGEDCO is also directed to take immediate steps to remove the fly ash already deposited in that area due to the breach of fly ash slurry carrying pipes without delay and after removal of the same, soil analysis will have to be conducted by the CPCB and SPCB and if further remediation will have to be conducted or further steps will have to be taken by TANGEDCO for removal of further fly ash deposit found in that area, then that also will have to be carried out by the TANGEDCO.

(xiv) After completion of the remediation process as suggested by the agency identified on tender basis before certifying the same as contamination free, the CPCB and SPCB are directed to conduct further analysis of soil and water and only after satisfaction that the

contamination has been completely removed and the damage caused to the environment has been eliminated and the environment is restored to its original position, they must stop the remediation process till then they will have to continue with the study subject to their satisfaction.

(xv) The TANGEDCO is directed not to cause any act which is likely to affect the riverine and coastal ecology on account of their act and not to cause further damage to the environment by violations of conditions noticed by the regulators earlier.

(xvi) The Chairman, Tamil Nadu Pollution Control Board is also directed to closely monitor the execution of the finalized DPR.

(xvii) The TANGEDCO is also directed to achieve 100% ash utilization as per the notification issued by the MoEF&CC and the Tamil Nadu Pollution Control Board is directed to monitor proper ash utilization and a condition must be imposed in the Consent to be issued as and when it is renewed.

(xviii) While undertaking the remediation process, the Joint Expert Committee appointed by this Tribunal to assess the points to be considered for preparation of DPR to restore the environment in view of the damage caused, can be consulted and the Joint Expert Committee appointed by this Tribunal is directed to provide necessary assistance and further suggestions (if any) and that also will have to be considered by the TANGEDCO and the committee appointed by this Tribunal viz., CPCB and SPCB while implementing the finalized DPR.

(xix) The TANGEDCO is directed to remove the old pipes which are to be replaced with new pipes immediately and that can be used only after the new pipelines are laid as directed by this Tribunal and undertaken by them. Till then they can use only those pipelines which are permitted to be used by this Tribunal.

(xx) The Additional Chief Secretary for Environment, Forest and Climate Change is directed to conduct a study regarding the unutilized Ennore Wetland on the basis of the 1996 CZMP as directed by this

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Tribunal in similar matter of this nature and protect that area against further development and declare the same as part of Ennore Wetland under the Government Wetland Mission and develop a plan for restoration of the fragile Ennore creek ecosystem and the wetland complex of Ennore.

(xxi) The Chief Secretary, State of Tamil Nadu is also directed to consider the grievance of the residents of Chepaukkam village situated near the ash pond and if there is any relocation required for their safety, then that may also to be considered and necessary steps may be taken in this regard in accordance with law, if it is feasible and practicable. If the water quality in that area has been affected on account of the activities of the NCTPS owned by the TANGEDCO, then the TANGEDCO is directed to provide potable water to the residents in that area of the required quantity till the water quality in that area reaches the potable level.

(xxii) The Chief Secretary is directed to constitute a permanent grievance committee headed by the District Collector of the concerned area, State Pollution Control Board, a Senior Officer (not below the rank of Superintending Engineer) of TANGEDCO and nominee of Commissioner – Greater Chennai Corporation and that committee can convene a meeting once in three months and consider the grievance of the local people on account of the operation of the TANGEDCO and if any remedial measures to be taken, then they are directed to take appropriate steps to redress their grievance in accordance with law.

(xxiii) The right of the applicant to approach this Tribunal or any other forum, if there is any breach occurred or violation committed and pollution caused is left open.

(xxiv) As regards M/s. Kamarajar Port Limited is concerned, further steps to be taken against them will be considered after disposal of the Civil Appeal viz., Civil Appeal No.4238 – 4241 of 2020 filed by M/s. Kamarajar Port Limited pending before the Hon"ble Apex Court.

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(xxv) As and when the Civil Appeals (i.e. Civil Appeal No.4238 – 4241 of 2020) are disposed of, the Registry is directed to brought to the notice of the Bench for further consideration in respect of the steps to be taken and remediation process (if any) to be undertaken by M/s. Kamarajar Port Limited and further compensation (if any) to be imposed against them. Parties are also at liberty to bring this aspect after disposal of the civil appeals pending before the Hon''ble Apex Court.

(xxvi) Considering the fact that the applicants in these cases have taken much pain in protecting the environment in that area and conducting the litigations since 2016 onwards, in order to meet the expenses incurred by them for conducting the cases, the TANGEDCO is directed to pay a cost of Rs.50,000/- each to the applicants in the above three cases within a period three months and if the amount is not paid, then the applicants are at liberty to recover the amount adopting the procedure provided under the National Green Tribunal Act, 2010 after the period is over.

(xxvii) The Registry is directed to communicate this order to the Chief Secretary, State of Tamil Nadu, Additional Chief Secretary for Environment, Director – Department of Environment, Chairman – Tamil Nadu Pollution Control Board, Regional Director – Integrated Regional Office, CPCB, Chennai, the District Collector, members of the Joint Expert Committee appointed by this Tribunal for their information and compliance of directions.

(xxviii) The Additional Chief Secretary for Environment and the committee appointed by the Tribunal namely, CPCB and SPCB and Director – Department of Environment, TANGEDCO are directed to file their periodical reports once in six months till the remediation process is completed.

(xxix) As and when such reports are received, the Registry is directed to place the same before the Bench for consideration and also for issuing necessary directions, if any, required in this regard.

4. With the above observations and directions, all these Original Applications are disposed of partially in respect of TANGEDCO alone, leaving open the

liability of M/s. Kamarajar Port Limited to be considered after disposal of the Civil Appeal (i.e. Civil Appeal No.4238 – 4241 of 2020) filed by them and pending before the Hon’ble Apex Court”.

5. It is respectfully submitted that the Hon’ble NGT, (SZ) has disposed the OA No.8 of 2016 on 5.7.2022 with the directions to the unit of M/s. North Chennai Thermal Power Station Stage-I and to various concerned departments to comply with and file a compliance report. In Order to comply with the Order passed by the Hon’ble NGT, on 5.7.2022, the area of Buckingham Canal and Kosasthalaiyar River was inspected on 08.03.2024 & 01.08.2024 and the compliance report is submitted as follows:

Sl. No	Hon’ble NGT Direction dt:05.07.2022	Compliance Status
i	The TANGEDCO is directed to carry on their activities strictly in accordance with law and complying with the conditions imposed in the Environmental Clearance and the Consent granted by the State Pollution Control Board.	The unit of M/s.North Chennai Thermal Power Station Stage-I (NCTPS) has assured to comply with.
ii	The TANGEDCO is directed to replace the old ash slurry carrying pipes as undertaken by them within the time frame fixed and also take all necessary precautions of providing necessary sensor system to detect the leak immediately and also the mechanism by which production and pumping of ash slurry through the damaged pipeline can be stopped immediately, so that further pumping can be avoided so as to minimize the leak if at all if it happens in future.	NCTPS-I has 5 Nos Ash Slurry disposal Pipe lines which are provided for conveying ash slurry from bottom ash hopper and from ESP hopper. Out of the 5 Nos, Ash slurry Pipe lines, 2 & 3 lines have been replaced with new Pipes for a length 8820 mtrs with an expenditure of Rs.726.82 Lakhs. For Pipe Line 4 Purchase Order has been issued by the unit for the length of 4950 m for an amount of Rs.5.94 Cores and materials have been supplied at NCTPS-I Stores and erection work is under progress. For pipe Line 5, Purchase Order has been issued for the length of 5592 m for an amount of Rs.6.72 Cores. For pipe Line 1, PO has been issued for the length of 4860 m for an amount of Rs.5.84 Cores. For erection and commissioning of ASDL (Ash Slurry Disposal Line) 1, 4&5, acceptance order has been issued for amount of the Rs.2.62.Cores. For pipe line no 4 erection work is under progress. In order to mitigate the leakages in ash pipe lines, the worn out pipes are identified and

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		rectified by providing patch plates/ replacement of pipes. In addition, round the clock monitoring is being carried out by engaging a patrolling team with 24 hours vehicle to notice the leakage and stop the pump immediately and to attend the leaks then and there. At present occurrence of leakages outside NCTPS-I premises is almost "NIL".
iii	The TANGEDCO is liable to pay the compensation already assessed by the State Pollution Control Board on various occasions for the violations noticed by them and also compensation directed to be paid by this Tribunal in other related connected matters viz., Original Application Nos.122 of 2021 (SZ) and 162 of 2021 (SZ) which were already disposed of this Tribunal by giving certain directions.	Environment compensation as per the direction Hon'ble NGT Order dt.22.11.2021 in respect of OA.No.162/2021 for an amount of Rs.4.122 Crores was paid by the unit to the Board through Indian Overseas Bank on 27.12.2021 and in respect of OA.No.122/2021 for an amount of Rs.50 Lakhs was paid to the Board through Indian Overseas Bank on 28.03.2022.
iv	The TANGEDCO is also liable to pay environmental compensation which is likely to be assessed on the basis of the study to be conducted by the agency which is going to conduct study for remediation process, apart from the compensation already imposed by various proceedings of the Tamil Nadu Pollution Control Board and directed to be paid by this Tribunal.	TANGEDCO has remitted all the environmental compensation imposed by the Hon'ble NGT till now and the unit has stated that if any further environmental compensation is imposed based on the proposed study to be conducted by the agency appointed by Department of Environment as per Hon'ble NGT direction will also be remitted.
v	The State Pollution Control Board is directed to monitor the functioning of the NCPTS owned by the TANGEDCO periodically and if there is any violation found, then they are directed to take appropriate action against the TANGEDCO including prosecution and imposition of environmental compensation apart from other directions to be issued as contemplated under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.	Based on the outcome of the Hon'ble NGT (SZ) order dated:05.07.2022 in O.A.No.08/2013, 152/2016 & 198/2016, Board issued direction vide Proceeding No: T4/TNPCB/F.0048 GMP/RL/W&A/2022 dated: 22.07.2022.
vi	The State Pollution Control Board is also directed to take action against the TANGEDCO for operating the unit without obtaining renewal of Consent to Operate, including imposition of compensation and prosecution, apart from issuing directions as required to be issued	The unit has renewal of consent order validity upto 31.03.2025.

	under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.	
vii	The Additional Chief Secretary, Environment through Director – Department of Environment is directed to take steps to identify the agency by issuing tender process for the preparation of DPR at the earliest and while calling for the tender, they are directed to include the Terms of Reference suggested by the Joint Expert Committee appointed by this Tribunal to be considered by the agency for preparation of DPR and after finalizing the agency, complete the remediation process to be conducted and after finalizing the remediation process, take steps to implement the same through TANGEDCO by providing necessary technical guidance, if any, required without delay. They are directed to expedite the process of finalizing the agency for preparation of DPR within a period of six months and completion of study within a period of nine months and thereafter, undertake to complete the remediation process at the earliest possible time through TANGEDCO.	Directions pertaining to Department of Environment, Chennai.
viii	The expenses for conducting the study through the agency to be identified for preparation of DPR and also the expenses for remediation has to be undertaken by the TANGEDCO.	The unit has assured to remit the expenses for conducting the study through the agency identified for preparation of DPR and also the expenses for remediation.
ix	On finalizing the study to be conducted by the agency in respect of remediation, the TANGEDCO is directed to undertake the remediation process and complete the same at the earliest possible time, as delay in implementation will result in further damage to the environment.	The unit has assured to carry out the remediation process and complete the same in time based on the recommendation of the agency.
x	After the preparation of DPR, the implementation of the recommendations and the nature of study to be conducted is directed to be monitored jointly by (i) a Senior Officer from the Central Pollution Control Board, Regional Office, Chennai and (ii) a Senior Officer from the Tamil Nadu	The unit has assured to carry out the recommendations and study conducted by the committee.

	<p>Pollution Control Board so as to effectively implement the remediation process in a scientific manner. During the course of monitoring, if the above said committee feels that further study will have to be conducted then that also will have to be carried out by the TANGEDCO in co-ordination with the committee appointed by this Tribunal viz., the Additional Chief Secretary to Government – Department of Environment, Principal Secretary to Government - Department of Energy and Director – Department of Environment.</p>	
xi	<p>The TANGEDCO is directed to carry out the recommendations made by the Joint Expert Committee regarding creating green cover, including plantation of mangroves and other species suggested which are conducive to environment and that will not affect the riverine and coastal zone ecology.</p>	<p>The unit of M/s.NCTPS Stage-I has developed green belt in 161 acres and proposed to develop the green belt of 20 acres during the period 2024-2025. The green belt has been already planted with 27,315 Nos. trees within NCTPS premises and being maintained</p> <p>In addition, 6,540 Nos. tree saplings have been planted in ash dyke and being maintained.</p> <p>The unit has reported that, for developing mangroves Plantations and other Coastal vegetation in both sides of Kosasthalaiyar River Banks, “Buckingham” Canal and nearby Coastal areas, M/s.Swaminathan Foundation was consulted and they have furnished the proposal on “ establishment and management of Mangrove Bio shield” in the Kosasthalaiyar River, Ennore Estuary.</p> <p>The member of Joint Expert Committee Thiru.D.Narasimhan, (HOD) Retired, Department of Botony, Madras Christian College constituted under The Chairmanship of Mrs.Santha Shiela Nair, I.A.S., (Retired), in his report has suggested to plant the trees such as “Punga maran:” “Poovarasu” “Vaagai” etc. Accordingly, the plantation of the above trees are being carried out in consultation with the Forest Department.</p> <p>Further, other possible modern methods to establish Coastal Native Vegetation (Afforestation) with the experts is also being explored.</p> <p>M/s.Swaminathan foundation inspected the</p>

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		<p>site on 30.06.2022 and proposal has been received on 18.07.2022 to an amount of Rs.107 Lakhs for plantations of mangroves in 50 Hectares.</p> <p>In the first phase it is proposed for Plantation of mangroves in 30 Hectares at an expenditure of Rs.80.00 lakhs.</p>
xii	<p>On the basis of the study to be conducted, based on the DPR consultants identified and if further environmental compensation has been assessed by the agency, then the CPCB as well as the SPCB are directed to take further action in this regard for assessment of further environmental compensation for the damage caused to environment and take steps to recover the amount from the TANGEDCO strictly in accordance with law.</p>	<p>The unit has assured to carry out the remediation as per the DPR recommendations.</p>
xiii	<p>The TANGEDCO is also directed to take immediate steps to remove the fly ash already deposited in that area due to the breach of fly ash slurry carrying pipes without delay and after removal of the same, soil analysis will have to be conducted by the CPCB and SPCB and if further remediation will have to be conducted or further steps will have to be taken by TANGEDCO for removal of further fly ash deposit found in that area, then that also will have to be carried out by the TANGEDCO.</p>	<p>Action is being taken to clear the ash deposited as assessed by the joint committee constituted by the Hon'ble NGT vide its order dated 18.11.2019.</p> <p>A quantum of 9,20,579m³ ash have already been cleared from the land in and around the pipelines carrying ash pipe lines, from the Buckingham canal and from the Kosasthalaiyar river.</p> <p>Removal of balance quantity of ash is under progress.</p>
Xiv	<p>After completion of the remediation process as suggested by the agency identified on tender basis before certifying the same as contamination free, the CPCB and SPCB are directed to conduct further analysis of soil and water and only after satisfaction that the contamination has been completely removed and the damage caused to the environment has been eliminated and the environment is restored to its original position, they must stop the remediation process till then they will have to continue with the study subject to their satisfaction.</p>	<p>The unit has ensured to comply with.</p>
xv	<p>The TANGEDCO is directed not to cause any act which is likely to affect the riverine and coastal ecology on account of their act and not to cause further damage to the</p>	<p>Adequate measures are being taken and it is ensured that the riverine and coastal ecology in and around NCTPS-I are not affected and cause any damages to the environment.</p>

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	environment by violations of conditions noticed by the regulators earlier.	
xvi	The Chairman, Tamil Nadu Pollution Control Board is also directed to closely monitor the execution of the finalized DPR.	Based on the outcome of the Hon'ble NGT (SZ) order dated:05.07.2022 in O.A.No.08/2013, 152/2016 & 198/2016, Board issued direction vide Proceeding No: T4/TNPCB/F.0048GMP/RL/W&A/ 2022 dated: 22.07.2022.
xvii	The TANGEDCO is also directed to achieve 100% ash utilization as per the notification issued by the MoEF&CC and the Tamil Nadu Pollution Control Board is directed to monitor proper ash utilization and a condition must be imposed in the Consent to be issued as and when it is renewed.	<p>Pressurized Dense Fly Ash Collection (PDFAC): In NCTPS-I PDFAC system has been installed for collecting the fly ash from the ESP hoppers and conveying to the silos and further disposed to cement units, brick manufactures.</p> <p>The following improvement works have been carried out for improving the ash collection and disposal.</p> <p>PDFAC System in Unit-III has been strengthened by restoration of Unit-III 3rd Row lines and vessels, Vent air fan works, renewal of Bag filters and Dome valves. The collection of Fly ash has been now improved.</p> <p>For Unit-II, PDFAC System, strengthening works have also completed for restoration of Unit-II 3rd Row, Dome valves, conveying lines and other associated have been completed. By this, fly ash disposal got improved.</p> <p>Unit-I- PDFAC System Renewal of corroded /wornout pipes completed and strengthening work in first two rows of ESP hopper completed.</p> <p>Six nos compressors procured and commissioned to improve the fly ash collection further.</p>
xviii	While undertaking the remediation process, the Joint Expert Committee appointed by this Tribunal to assess the points to be considered for preparation of DPR to restore the environment in view of the damage caused, can be consulted and the Joint Expert Committee appointed by this Tribunal is directed to provide necessary assistance and further suggestions (if any) and that also will have to be considered by the TANGEDCO and the committee appointed by this Tribunal viz., CPCB and SPCB while implementing	The unit has ensured to comply with.

	the finalized DPR.	
xix	The TANGEDCO is directed to remove the old pipes which are to be replaced with new pipes immediately and that can be used only after the new pipelines are laid as directed by this Tribunal and undertaken by them. Till then they can use only those pipelines which are permitted to be used by this Tribunal	At present, Ash Slurry Pipe Line No: 1,2&3 are in service which are permitted by the Tribunal. Ash slurry Pipe lines 2 & 3 have been replaced with new Pipes for a length 8820 mtr. For Pipe Line 4 Purchase Order has been issued for lengths of 4950 m for an amount of Rs.5.94 Cores and materials have been supplied at NCTPS-I Stores and erection work is under progress. For pipe Line 5, PO has been issued for the length of 5592 m for an amount of Rs.6.72 Cores. For pipe Line 1, PO has been issued for the length of 4860 m for an amount of Rs.5.84 Cores. For erection and commissioning of ASDL 1, 4&5, acceptance order has been issued for amounts of the Rs.2.62.Cores. For pipe line no 4 erection work is under progress.
xx	The Additional Chief Secretary for Environment, Forest and Climate Change is directed to conduct a study regarding the unutilized Ennore Wetland on the basis of the 1996 CZMP as directed by this Tribunal in similar matter of this nature and protect that area against further development and declare the same as part of Ennore Wetland under the Government Wetland Mission and develop a plan for restoration of the fragile Ennore creek ecosystem and the wetland complex of Ennore.	The unit has ensured to coordinate with the Government to conduct the study regarding unutilized Ennore Wetland.
xxi	The Chief Secretary, State of Tamil Nadu is also directed to consider the grievance of the residents of Chepaukkam village situated near the ash pond and if there is any relocation required for their safety, then that may also to be considered and necessary steps may be taken in this regard in accordance with law, if it is feasible and practicable. If the water quality in that area has been affected on account of the activities of the NCTPS owned by the TANGEDCO, then the TANGEDCO is directed to provide potable water to the residents in that area of the required	The unit has provided supply of potable water to the residents of Chepaukkam through the local body and provided wind shield between the village and the ash pond.

	quantity till the water quality in that area reaches the potable level.	
xxii	The Chief Secretary is directed to constitute a permanent grievance committee headed by the District Collector of the concerned area, State Pollution Control Board, a Senior Officer (not below the rank of Superintending Engineer) of TANGEDCO and nominee of Commissioner – Greater Chennai Corporation and that committee can convene a meeting once in three months and consider the grievance of the local people on account of the operation of the TANGEDCO and if any remedial measures to be taken, then they are directed to take appropriate steps to redress their grievance in accordance with law.	As per the direction, the unit has nominated in the level of Superintending Engineer /Mechanical-II/NCTPS-I for the committee from TANGEDCO to co ordinate.
xxiii	The right of the applicant to approach this Tribunal or any other forum, if there is any breach occurred or violation committed and pollution caused is left open.	The unit has ensured to comply with.
xxiv	As regards M/s. Kamarajar Port Limited is concerned, further steps to be taken against them will be considered after disposal of the Civil Appeal viz., Civil Appeal No.4238 – 4241 of 2020 filed by M/s. Kamarajar Port Limited pending before the Hon ^{ble} Apex Court.	Not related to this unit.
xxv	As and when the Civil Appeals (i.e. Civil Appeal No.4238 – 4241 of 2020) are disposed of, the Registry is directed to brought to the notice of the Bench for further consideration in respect of the steps to be taken and remediation process (if any) to be undertaken by M/s. Kamarajar Port Limited and further compensation (if any) to be imposed against them. Parties are also at liberty to bring this aspect after disposal of the civil appeals pending before the Hon ^{ble} Apex Court.	Not related to this unit.
xxvi	Considering the fact that the applicants in these cases have taken much pain in protecting the environment in that area and conducting the litigations since 2016 onwards, in order to meet the expenses incurred by them for conducting the cases, the TANGEDCO is directed to pay a cost of Rs.50,000/- each to the applicants in the above three cases within a period three	As per the directions of Hon ^{ble} NGT vide order dated 05.07.2022, an amount of Rs.50,000/- has been made to each applicants in respect of cases OA No.08/2016 & OA No.198/2016 vide UTR No:IOBAN22264507626 dated :21.09.2022 & IOBAN22264507389 dated :21.09.2022 towards the expenditure incurred by them.

M. Vijayalakshmi 28/9/2024
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

	months and if the amount is not paid, then the applicants are at liberty to recover the amount adopting the procedure provided under the National Green Tribunal Act, 2010 after the period is over.	
xxvi i	The Registry is directed to communicate this order to the Chief Secretary, State of Tamil Nadu, Additional Chief Secretary for Environment, Director – Department of Environment, Chairman – Tamil Nadu Pollution Control Board, Regional Director – Integrated Regional Office, CPCB, Chennai, the District Collector, members of the Joint Expert Committee appointed by this Tribunal for their information and compliance of directions.	Direction not pertaining to the Board.
xxvi ii	The Additional Chief Secretary for Environment and the committee appointed by the Tribunal namely, CPCB and SPCB and Director – Department of Environment, TANGEDCO are directed to file their periodical reports once in six months till the remediation process is completed.	TANGEDCO is periodically submitting the report to the Tribunal.
xxix	As and when such reports are received, the Registry is directed to place the same before the Bench for consideration and also for issuing necessary directions, if any, required in this regard.	Direction not pertaining to the Board.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal, (Southern Zone) may be pleased to pass such order or further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

M. Vijayalakshmi 25/9/2024
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

VERIFICATION

I, M.Vijayalakshmi, D/o. K.R.Muthaiah, working as Additional Chief Environmental Engineer, TNPCB, No., 76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above compliance report are true to the best of my knowledge through records.

M. Vijayalakshmi 25/9/2024
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

**BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE AT
CHENNAI**

**Original Application No.08 of 2016
Original Application No.152 of 2016
Original Application No.198 of 2016**

R. Ravimaran (Died) & ors
Meenava Thanthai
K.R. Selvaraj Kumar

...Applicant

Versus

Union of India & Ors.

...Respondents

**COMPLIANCE REPORT FILED ON
BEHALF OF THE FIFTH AND SIXTH
RESPONDENTS - TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date: 30.09.2024

Date of hearing on:06.112024

